

7. The news visuals for regional news will be supplied by the news agencies directly to the Doordarshan Kendras concerned.

Instructions have been issued to Doordarshan to convey these terms and conditions to the empanelled news agencies and obtain their acceptance in writing of the same before allowing them to start supplying news visuals to the regional kendras for regional news.

Construction of Projects by NBCC in Libya

181. SHRI VISHNU MODI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the Navbharat Times dated 16th October, 1985 under the caption "Bhawan Nigam Ka Libya Per Rs. 56 Crore Bakaya" Rs. 56 Crore dues of Building Corporation on Libya ;

(b) if so, whether Government have taken any action so far to ensure that Libya makes payment of Rs. 56 crore outstanding against it on account of the projects completed by National Building Construction Corporation ;

(c) if so, the details in this regard ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) and (c) The question regarding settlement of outstanding dues from Libya has been raised in the meeting of Indo-Libyan Joint Commission. A Technical Team also visited Libya in September, 1985. Besides this, the Corporation is vigorously pursuing the matter with the Libyan clients.

(d) Does not arise.

[English]

Condition of Migrant Workers

182. SHRI NARAYAN CHOUBEY : Will the Minister of LABOUR be pleased to state :

(a) whether the attention of Government has been drawn to the report in the "Indian Express" of 15 October, 1985 regarding applying condition of the migrant labourers from Orissa in the State of Gujarat ;

(b) whether contractors who import migrant labourers have licences and if so, the terms and conditions of such licences ;

(c) whether Government have come to know about serious violation of labour rules by such contractors as well as the principal employers ; and

(d) if so, in how many cases Government have taken action against such offenders ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir. Government of Gujarat has been requested to furnish the necessary information.

(b) to (d) Information is being collected and will be laid on the Table of the House when received.

[Translation]

Bill for Settlement of Industrial Disputes

183. SHRI NARSINH MAKWANA : Will the Minister of LABOUR be pleased to state :

(a) whether he had promised to bring forward a comprehensive Bill to provide for settlement of industrial disputes and if so, the time by which this Bill will be brought forward ;

(b) what will be the main features of this Bill and the amendments proposed to be made in the existing laws ; and

(c) what are the views of the State Governments in regard to this Bill ?